

# CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

## **Petition No. 129/TT/2020**

Date: 7.9.2021

To

Shri S.S. Raju  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for assets under “Expansion/ Upgradation of SCADA/EMS system at SLDC of Western Region” in the Western Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries through e-filing portal latest by 8.9.2021:

### **2014-19 period**

- a) Provide the Asset-wise apportioned FR cost as per the Revised Cost Estimate.
- b) The Petitioner was directed to furnish the information regarding rate of interest applicable to the SBI loan at the time of truing up *vide* order dated 3.7.2018 in Petition No. 11/TT/2018. Provide the same.
- c) Reasons for claiming Additional Capital Expenditure (ACE) for all the Assets.
- d) Undertaking on affidavit giving details of actual equity infused for the ACE during 2014-19 for the given transmission Assets.

- e) Provide Liability flow statement to be submitted for all the Assets as per the format provided in Annexure-I

**2019-24 period**

- a) Justification for not claiming combined Annual Fixed Charges (AFC) for all the Assets in the 2019-24 tariff period.
- b) Reasons for claiming ACE for all the Assets.
- c) Undertaking on affidavit giving details of actual equity infused for the ACE during 2014-19 for the given transmission Assets.
2. The Petitioner has submitted detailed justification and reasons for cost variation with respect to the apportioned approved cost (FR). Provide the documentary evidence for justification for all assets.
3. Provide the copy of Investment Approval.
4. Confirm that the instant asset is currently in use and information in respect of decapitalization, if any.
5. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
6. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

### Annexure-I

Asset No.	Party	Particulars <sup>#</sup>	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2014	Discharge						Outstanding Liability as on 31.3.2019
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

<sup>#</sup> TL/SS/Communication Systems etc.